

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR**

Original Application No. 995 of 2004

Jabalpur, this the 25th day of July, 2005

Hon'ble Shri Madan Mohan, Judicial Member

Rajaram Chandrika Prasad Bajpai,
Aged 62 years, Retd. Chief Clerk,
D/Shed, Itarsi, R/o. H. No. 6, Ward No. 16,
Pratap Pura Hoshangabad, M.P.

.... Applicant

(By Advocate – Shri M.R. Chandra)

V e r s u s

1. The Union of India, through
G.M., W.C. Railway, Jabalpur.
2. D.R.M. W.C. Rly, Bhopal.
3. D.R.M., C. Railway, Bhusawal.
4. Sr. D.A.O., W.C. Railway, Bhopal.
5. Sr. D.A.O., Central Railway, Bhusawal. Respondents

(By Advocate – Shri M.N. Banerjee)

O R D E R (Oral)

By filing this Original Application the applicant has claimed the following main reliefs :

“(i) to issue direction to resp. No. (3) & (5) to make available the full particulars of P.F. deposit accounts of the applicant from the year 1964 to the period his account was maintained in Bhusawal Dvsn. to the respondent No. 2 & 4 i.e. DRM-Bpl. and Sr. DAO, Bhopal for making immediate payment to the applicant.

(ii) to issue further direction to DRM and Sr. DAO Bhopal to make the payment immediately with interest for the delayed period as per market rate along with ‘calculation sheet’ of particulars of payment.”



2. The brief facts of the case are that the applicant retired from service on 30th April, 2004 on superannuation on completion of 60 years of age. He was initially appointed on 21.4.1964 as Khalasi in the Loco Shed of Bhusawal in Bhusawal Division. His PF Account ledger was maintained by the DAO, Central Railway, Bhusawal from 21.4.1964 to April, 1987 under different PF account numbers as he was allowed stage-wise promotion from Group-D to Group-C. For the year 1981-82 the deposit in the PF account was shown as Rs. 5,866/-. The applicant never withdrew any PF deposits during his service career at Bhusawal Division and also the dearness reliefs merged with the pay during fixation of pay to implement the Pay Commissions' recommendations for revised pay was not withdrawn and kept deposited. The Itarsi station was transferred to the Bhopal Division in 1987 and as a result the ledger PF account which was maintained in Bhusawal Division from the year 1964 to 1987 was transferred to Bhopal Division and now is in the administrative control of DRM, Bhopal of West Central Railway. The transferred ledger provident fund amount of Bhusawal division reflects an amount of Rs. 2,657/- only and this small amount cannot be the correct and reliable amount of deposit in consideration of the lengthy period of deposit for about 23 years. Hence, this Original Application is filed.

3. Heard the learned counsel for the parties and carefully perused the pleadings and records.

4. The learned counsel for the respondents argued that the applicant is aggrieved by nonpayment of PF amount while working at Bhusawal Division for the period from July, 1964 to July, 1987 to the tune of Rs. 2657/- with interest thereon. Though the matter is quite long back of 40 years, the respondents have made their best efforts by tracing the old ledger of the applicant for the period in question and the same has been searched out and the opening balance for the year 1984-85 was assessed to Rs. 7730/-. Taking into consideration the interest as prevailing from



time to time up to the period 2003-04 the same has been worked out to Rs. 65,668/- . The amount has been sent to the Senior Divisional Finance Manager, Bhopal vide letter dated 10th May, 2005 for arranging the payment to the applicant through cheque. The respondents have clearly mentioned in paragraph 11 of the return that the whole amount of Rs. 65,668/- towards PF, inclusive of permissible interest from time to time up to the period 2003-04 has been duly worked out by Bhusawal Division, for the period the applicant worked under Bhusawal Division, and the same has been sent to the concerned authority for arranging the payments. The learned counsel for the respondents also submitted that even if the applicant is not satisfied then the applicant be directed to submit a representation giving the details of any deficiency of the amount which has not been paid to him by the respondents. But the learned counsel for the applicant has expressed his inability to give the details and particulars of the PF amount which was said to have been deducted from the salary of the applicant.

5. After hearing the learned counsel for the parties and on careful perusal of the pleadings and records, I find that that the respondents for the period the applicant worked in Bhusawal Division, have paid a sum of Rs. 65,668/- to the applicant with regard to his provident fund inclusive of permissible interest from time to time up to the period 2003-04. I further find that this is a matter of calculation and as the applicant is unable to furnish the details of his provident fund account, I direct the respondents to send the calculation sheet to the applicant with regard to the calculation made for the above PF amount of Rs. 65,668/- paid to the applicant, in his address given in the Original Application, within a period of two months from the date of receipt of a copy of this order. If the applicant is still aggrieved he can approach the Tribunal, if so advised.

6. In view of the aforesaid the Original Application stands disposed of. No costs.


 (Madan Mohan)
 Judicial Member

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